

Passed on 14-06-12

THE KERALA STATE HOUSING BOARD (AMENDMENT) BILL, 2012

(As passed by the Assembly)

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BILL

further to amend the Kerala State Housing Board Act, 1971.

Preamble.—WHEREAS, it is expedient further to amend the Kerala State Housing Board Act, 1971 for the purposes hereinafter appearing :

BE it enacted in the Sixty-third Year of the Republic of India, as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala State Housing Board (Amendment) Act, 2012.

(2) It shall be deemed to have come into force on the 16th day of February, 2012.

2. *Insertion of new section 36A.*—In the Kerala State Housing Board Act, 1971 (19 of 1971) (hereinafter referred to as the principal Act), after section 36, the following section shall be inserted, namely:—

“36A. *Power of the Board to undertake housing or improvement or development schemes through Joint Venture Project or Public-Private Partnership Scheme.*—The Board may execute any housing or improvement or development scheme through Joint Venture Project or Public-Private Partnership, as the case may be, with the approval of the Government for each such scheme.

Explanation:—For the purpose of this section, “Joint Venture Project or Public-Private Partnership Scheme” means participation of the Board with private person or company selected through a transparent and open process for executing any housing or improvement or development scheme including commercial complexes, shopping malls etc.”.

3. *Repeal and saving.*—(1) The Kerala State Housing Board (Amendment) Ordinance, 2012 (22 of 2012) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act, as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.
